

Listed on : . .2015

Court No. :

Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 4907 OF 2015

B.P. Gautam ... Petitioner(s)

VERSUS

State of Sikkim ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 8th July, 2015 when the Court was pleased to pass the following order:

"Heard.

Issue notice in the special leave petition as also in the interim prayer for bail, returnable within six weeks."

Accordingly Show Cause Notice returnable on 24th August, 2015 was issued to the sole Respondent/State through registered post A.D. on 22nd July, 2015.

Neither A.D. card nor unserved cover containing the notice has been received back from the sole Respondent/State.

Service of Show Cause Notice is incomplete.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 28th day of August, 2015.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

Mr. Bijan Kumar Ghosh, Advocate
402, M.C. Setalvad , S.C.I.